

project cost is \$ 215.5 million approximately. Storage capacity of 3.575 million tonnes would be constructed under the scheme, in a phased manner during the next 4 years. The World Bank have already approved the loan proposals as agreed to during negotiation.

Report on Kabini Dam on Cauvery

3468. SHRI K. T. KOSALRAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether he is aware that the Kabini Dam on Cauvery was constructed by Karnataka Government in spite of repeated persuasion from the Government of India against it and that it practically provides no irrigation facility to any Ayacut;

(b) whether a Committee was appointed to investigate this matter and the Cauvery water dispute in general; and

(c) if so, whether the Committee's report has been received and what action has been taken by Government?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir, An area of nearly 1200 hectares has been brought under irrigation at the end of 1976-77 under the Kabini Dam Project.

(b) and (c). A fact finding Committee to assess the availability and utilisation of Cauvery waters was set up in June, 1972. The report of this Committee provided useful data for further discussions at inter-State meetings, leading to an understanding amongst the three Basin States viz. Karnataka, Kerala and Tamil Nadu in August, 1976.

Conversion of Birla House as a Hostel For Harijan Women

3469. SHRI HITENDRA DESAI: Will the Minister of WORKS AND HOUS-

ING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are contemplating to convert the erstwhile Birla House into a hostel for Harijan women; and

(b) the details of the proposals to reorganise the Gandhi Smriti?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) The question of reorganisation will depend on the new Samiti which will be reconstituted shortly.

Unauthorised occupants of Houses in Nabi Karim, Delhi

3470. SHRI VASANT SATHE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that in Nabi Karim area of Delhi, Delhi Development Authority have served notices to about 2,500 house owners declaring them as unauthorised occupants and asking them to pay fine ranging between Rs. 1,500 to Rs. 5,000; if so, the reasons therefor; and

(b) whether it is a fact that although there are about 10,000 houses in the locality the DDA has selected only about 2,500 houses?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). In Nabi Karim there are about 6300 unauthorised constructions on public land and some on private land. Proceedings under the Public Premises (Eviction of Unauthorised Occupations) Act have been completed against 3500 persons. Notices under the Act for assessment of damages against 1650 squatters have been issued and against the rest these are to be issued shortly.